

In the Central Administrative Tribunal  
Calcutta Bench

CA No:574 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Chinmoy Roy & Anr.

Vs.

South-Eastern Railway

For the Applicant : Mr. B. Sarkar, Advocate

For the Respondents: Ms. B. Ray, Advocate

Date of Order : 24-9-98

O R D E R

Heard Id. Advocates for both the parties on mention and it is ordered that the expression of the word in line 3 at para 2 'w.e.f. 16.5.94' should be read as 4.2.94 and at page 7 of the judgement in line 3 the word 'Gr. 'D' post' should be read as 'Gr.C post' and the judgement may be corrected accordingly.

2. Plain copy of the order be furnished to both the parties.

( D. Purkayastha )  
Member(J)